

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-1, SECTION-1

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 45/(2015-2020)
NEW DELHI: Dated the 15 November, 2018

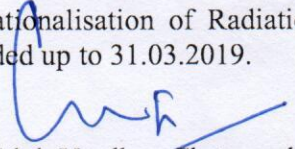
Subject: Amendment in Para 2.54 of the Handbook of Procedures, 2015-2020.

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby amends sub-para (v)(ii) of Para 2.54 of the Handbook of Procedure (2015-20) and extends the deadline to install and operationalize Radiation Portal Monitors and Container Scanners by 31.3.2019. Accordingly the revised Para 2.54 would read as under:

Amended sub-para (v) (ii) of Para 2.54

The existing designated sea ports namely Chennai, Cochin, Ennore, JNPT, Kandla, Mormugao, Mumbai, New Mangalore, Paradeep, Tuticorin, Vishakhapatnam, Pipava, Mundra and Kolkata will be allowed to import un-shredded scrap till 31st March, 2019 by which time they are required to install and operationalize Radiation Portal Monitors and Container Scanner. Such sea ports which fail to meet the deadline will be derecognised for the purpose of import of un-shredded metallic scrap w.e.f 1.4.2019.

Effect of this Public Notice: The period for installation and operationalisation of Radiation Portal Monitors and Container Scanner in the designated ports is extended up to 31.03.2019.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade
and Ex-Officio Additional Secretary to the Government of India
Email: dgft@nic.in

[Issued from No.01/89/180/53/AM-01/PC-2 (B)/ e - 2382]